

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
CHENNAI**

Appeal No.ST/414/2011

[Arising out of Order-in-Original No.15/2011 dt. 31.03.2011 passed by
Commissioner of Central Excise, Chennai-I]

Everonn Education Ltd.

Appellant

Versus

Commissioner of GST & Central Excise,
Chennai North

Respondent

Appearance :

None
For the Appellant

Shri A. Cletus, ADC (AR)
For the Respondent

CORAM :

Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)
Hon'ble Shri P. Dinesha, Member (Judicial)

Date of hearing / decision : 02.11.2018

FINAL ORDER No. 42810 / 2018

Per Shri Madhu Mohan Damodhar

This appeal is of 2011 vintage and it has come up for hearing on earlier occasions and has been adjourned on last four occasions. Today also neither the appellant nor his authorized representative is present despite notice of hearing issued. It seems that the appellant is not interested in pursuing the appeal. Hence the appeal is dismissed for non-prosecution.

(dictated and pronounced in court)

(P. Dinesha)
Member (Judicial)

(Madhu Mohan Damodhar)
Member (Technical)

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